

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6489/2020

This the 21st day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Brij BhushanApplicant

(Advocate:- None)

Versus

State through Director Local Bodies and ors.

.....Respondents

(Advocate: Mr.Sudesh Magotra.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.61/6489/2020) arises out of SWP No. 669/2005, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/kdr/